

File No. 1371/FSSAI/Imports/2015 (Part 2)
Food Safety and Standards Authority of India
(Imports Division)
Ministry of Health and Family Welfare
FDA Bhawan, Kotla Road, New Delhi - 110002

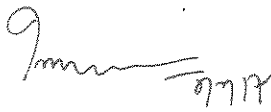
The 9th February, 2017

ORDER

Subject: Notification of Authorized Officer under Section 47(5) of FSS Act 2006: Reg.

The Food Safety and Standards Authority of India (FSSAI) has been established under the provisions of Food Safety and Standards Act, 2006 as a statutory body for laying down science based standards for articles of food and to regulate their manufacture, storage, distribution, sale and **import** so as to ensure the availability of safe and wholesome food for human consumption.

2. Accordingly, in exercise of the functions vested in the undersigned under Section 10 read with Section 25 and Section 47(5) of FSS Act, 2006, the Appraiser/Preventive Officer is hereby notified as the **Authorized Officer** for Kandla SEZ or KASEZ (INKDL6) for clearance of imported food items from the date of this order till further orders.


(Pawan Agarwal)
Chief Executive Officer

Copy for Information to:

1. PPS to Chairperson
2. PS to CEO
3. Director (Imports)
4. Director (Customs), CBEC
5. Head (Legal)
6. CITO (For uploading on FSSAI Website)
7. Development Commissioner, Kandla SEZ (w.r.t. your letter No. C. No. KASEZ/CUS/TECH/104/2016-17/13841 dated 25.01.2017)